

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'A', NEW DELHI**

**BEFORE SH. AMIT SHUKLA, JUDICIAL MEMBER
AND
SH. O.P. KANT, ACCOUNTANT MEMBER**

ITA No. 6967/Del/2014
Assessment Year: 2011-12

| | | |
|---|------------|------------------------------------|
| M/s. Anshika Investments Pvt. Ltd. 305, 3 rd Floor, Bhanot Corner, Pamposh Enclave, Greater Kailash-I, New Delhi | Vs. | DCIT, Central Circle-18, New Delhi |
| PAN : AAACB0113E | | |
| (Appellant) | | (Respondent) |

| | |
|---------------|----------------------------|
| Appellant by | Sh. Rajiv Kumar, CA |
| Respondent by | Smt. Aparna Karan, CIT(DR) |

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| Date of hearing | 09.10.2017 |
| Date of pronouncement | 12.10.2017 |

ORDER

PER O.P. KANT, A.M.:

This appeal by the assessee is directed against order of learned Commissioner of Income Tax (Appeals)-III, New Delhi, dated 14.11.2014 pertaining to the assessment year 2011-12.

2. At the outset, Sh. Rajive Kumar, FCA, appearing on behalf of the appellant, by means of application dated 7th October, 2017, submitted that he wants to withdraw the present appeal, on which, learned CIT(DR) has no objection.

3. We have heard both the parties and perused the material on record, especially the application for withdrawal dated 7th October, 2017.

4. In view of what has been stated in the said application, we dismiss the appeal as withdrawn.

The decision is pronounced in the open court on 12th Oct., 2017.

Sd/-
(AMIT SHUKLA)
JUDICIAL MEMBER

Dated: 12th October, 2017.
RK/(D.T.D)

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi